

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 421
IB/736/ND/2023

IN THE MATTER OF:

Bank of Maharashtra	...	Applicant
Versus		
Vikas Verma	...	Respondent

Under Section 95(1) of Insolvency & Bankruptcy Code, 2016.

Order delivered on 22.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For Bank of Maharashtra : Mr. Nishant Awana, Ms. Rini Badoni,
Ms. Nitya Sharma, Advs.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to
15.05.2024.

Sd/-
Court Officer